

Misc. CrI. (bail) Case No. 354/2020

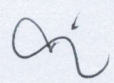
25-11-2020

Seen the petition filed U/s.439 of Cr.P.C. seeking bail for accused Md. Jahed Ali who was arrested and detained in Tezpur jail Hazot since 22.09.2020 in connection with Tezpur P.S. case No. 1582/2020 (corresponding G.R. Case No. 2554/2020) U/s 302 of IPC.

CD was called for which has not been received but instead, a report has been sent by the I.O stating that chargesheet has already been submitted in this case u/s 302/34 of IPC vide CS No. 367/20 dated 22.11.2020. Heard Ld. counsel for both the sides.

In view of the fact that charge sheet already has been submitted u/s 302/34 of IPC, I am of the view that the accused does not deserve to be granted bail on merit. Consequently the prayer for bail stands rejected.

Misc. Case stands accordingly disposed of.



(N. Akhtar)
Additional Sessions Judge
Sonitpur, Tezpur

**Addl. Sessions Judge
Sonitpur, Tezpur**

*heard
25-11-20*